

IN THE INCOME TAX APPELLATE TRIBUNAL “D” BENCH MUMBAI

**BEFORE MS. KAVITHA RAJAGOPAL, JUDICIALMEMBER
AND
SHRI GIRISH AGRAWAL, ACCOUNTANT MEMBER**

**ITA No. 3060/MUM/2024
Assessment Year: 2017-18**

Deputy Commissioner of Income Tax- (CC)-7(1), Mumbai	Vs.	Rakesh Natwarlal Patel A-204, Manak Palace, Virat Nagar, PP Marg, Virar (West), Thane – 401303 (PAN: AKUPP5064H)
(Appellant)		(Respondent)

Present for:

Assessee : None
Revenue : Smt. Mahita Nair, Sr. DR

Date of Hearing : 20.06.2024
Date of Pronouncement : 24.06.2024

ORDER

PER GIRISH AGRAWAL, ACCOUNTANT MEMBER:

This appeal filed by the Revenue is against the order of Ld. CIT(A)-49, Mumbai vide order no. ITBA/APL/S/250/2023-24/1063008295(1), dated 20.03.2024 passed against the assessment order by Income Tax Officer, Ward-23(3)(5), Mumbai, u/s. 143(3) of the Income-tax Act, 1961 (hereinafter referred to as the “Act”), dated 30.12.2019 for AY 2017-18.

2. At the outset, we note that the Revenue has moved an application dated 07.06.2024 for withdrawal of this appeal. In the said application, it is mentioned that this appeal before the Tribunal was wrongly filed against the order of Ld. CIT(A). It is requested by the Revenue that this appeal may be allowed to be withdrawn.

3. Considering this application, we allow the appeal of the Revenue to be withdrawn. Accordingly, this appeal is dismissed as withdrawn.
4. In the result, appeal of the Revenue is dismissed.

Order is pronounced in the open court on 24 June, 2024

Sd/-
(Kavitha Rajagopal)
Judicial Member

Sd/-
(Girish Agrawal)
Accountant Member

Dated: 24 June, 2024

MP, Sr.P.S.

Copy to :

1. The Appellant
2. The Respondent
3. DR, ITAT, Mumbai
4. Guard File
5. CIT

BY ORDER,

(Dy./Asstt.Registrar)
ITAT, Mumbai